

In the National Company Law Tribunal, Jaipur

Item No. 01

CP No. (IB)-302/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Bakelite Hylam Ltd.

.....Applicant/Petitioners

VS.

Polar Marmo Agglomerates Ltd.

.....Respondent

Order delivered on 28.11.2019


**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Sandeep Kumar Jain, CS

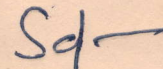
For Respondent(s) : None-appeared

ORDER

Heard the submissions made by the Company Secretary appearing on behalf of the Operational Creditor. The Company Secretary is directed to get an affidavit filed from his client stating how his claim is within the period of limitation; and is also directed to implead Secretary, Ministry of Corporate Affairs, Union of India, New Delhi as necessary and proper party for adjudication of this matter as per the directions given by the Principal Bench, NCLT, New Delhi in the matter of Oriental Bank of Commerce Vs. Sikka Papers Limited, order dated 22.11.2019, within next ten days. Post the matter to 19.12.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**